

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 344 of 2018 &
IA NO. 606 of 2019

Dated: 24th July, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sai Wardha Power Generation Limited **Appellant(s)**
Versus
Maharashtra Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Counsel for the Respondent(s) : Mr. S.K. Raungta, Sr. Adv.
Ms. Pratiti Rungta
Mr. Sumit Pargal for R-1
Mr. Sudhanshu S. Choudhari
Ms. Surabhi Guleria
Mr. Yogesh S. Kolte for R-2
Ms. Samikrith Rao for R-3

ORDER

IA NO. 606 OF 2019
(Application for condonation of delay in filing reply)

For the reasons set out in the application, the IA is allowed, and 60 days' delay in filing reply is condoned. The reply is taken on record.

Application is disposed of.

APPEAL NO. 344 of 2018

Learned counsel for Respondent No. 1 submits that they wish to adopt the objection/reply already placed on record in Appeal No. 374 of

2018 in this appeal also. The Appellant may file rejoinder, if any, to the reply of Respondent No. 1 on or before 31.07.2019 with advance copy to the other side.

Learned counsel for Respondent No. 2 seeks two week's time to file reply. Time is granted. He may file the same on or before 07.08.2019 with advance copy to the other side.

List the matter on **09.08.2019**.

(S. D. Dubey)
Technical Member
tpd/mkj

(Justice Manjula Chellur)
Chairperson